
(2022) 02 TDSAT CK 0072

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal 8 Of 2021

Vodafone Idea Limited

APPELLANT

Vs

Krishan Lal Nain & Anr

RESPONDENT

Date of Decision : 18-02-2022

Acts Referred:

Citation : (2022) 02 TDSAT CK 0072

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Mansoor Ali Shoket, Kunal Singh, Vakul Sharma, Ashish Tiwari

Judgement

Mr. Ashish Tiwari, Advocate has appeared today on behalf of respondent no. 2
â?" IDBI Bank Ltd.Â He submits that he has sent his Vakalatnama

to the Registry of the Tribunal by Post two days back.Â The office shall trace the
same and show the name of Mr. Tiwari as counsel for respondent

no. 2.

Today M.A. No. 412/2012 and M.A. No. 413/2012 filed on behalf of appellant are
scheduled for hearing.Â Pleadings in respect of those M.As. is

said to be complete.

The prayer in M.A. No. 412/2021 is to direct respondent no. 1/complainant to
place on record his concerned Bank statement for the period 25.5.2017

to 31.5.2017. This prayer has already been conceded on behalf of respondent no.
1.Â Learned counsel for respondent no. 1 Mr. Vakul Sharma prays

for, and is granted, three weeksâ?? time to furnish the required details on an
affidavit.Â M.A. No. 412/2021 is disposed of accordingly.

The prayer made in M.A. No. 413/2021 is to permit the appellant to place on
record the CDRs of respondent no. 1/complainantâ??s mobile number

9413377307 for the period 25.5.2017 to 31.5.2017. This prayer has been contested by respondent no. 1 by filing reply.

Learned counsel for respondent no. 2, if so advised, may file a reply to the aforesaid M.A. No. 413/2021 within two weeks.Â If required, rejoinder

may be filed to the said reply within one week thereafter.Â Â

Post the matter under the same head on 23.3.2022 for considering M.A. No. 413 of 2021.

It will be open for respondent no. 2 to file reply to the memo of appeal within five weeks.